## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No. 380/MP/2023

Subject : Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 ("Act")

read with Article 11 of the Power Purchase Agreement dated 01.06.2022 ("PPA") executed between Petitioner and Solar Energy

Corporation.

Petitioner : NTPC Renewable Energy Ltd.

: Solar Electricity Corporation of India Limited. Respondent

Date of Hearing **: 18.3.2025** 

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, NTPC REL

> Shri Harsh Vardhan, Advocate, NTPC REL Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI Shri Prajeet Ghosh, Advocate, SECI

## **Record of Proceedings**

At the outset, the learned counsel for the Respondent, SECI, submitted that while a meeting has already been held between the Petitioner and SECI, the decision of the said meeting is yet to be communicated to the Petitioner and to place on record in the present case. Learned counsel, accordingly, prayed for two weeks to file the outcome of the said meeting.

- 2. Learned counsel for the Petitioner, as such, did not object to the above request as made by the learned counsel for SECI. Learned counsel, however, requested to issue a time-bound direction to SECI for filing its affidavit so that the matter will not remain protracted.
- 3. Considering the submissions made by the learned counsels for the parties, the Commission directed the Respondent, SECI to file the outcome/decision of the meeting, on an affidavit, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within two weeks thereafter.
- 4. The Petition will be listed for hearing on **8.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)